

Court No. 1

Before the National Green Tribunal  
Principal Bench, New Delhi

Jasbir Singh

Applicant(s)

Versus

State of Punjab

Respondent(s)

**Original Application No. 937 of 2018.**

The answering respondent had joined recently and the order dated 21.12.2018 of the Hon'ble Tribunal was put up to the answering respondent on 15.7.2019. The interim report is submitted as follows:-

Respectfully Showeth:-

In this regards, the factual and action taken report is as follows:-

1. That as per the records available and the old maps furnished by the villagers, in Village Chapper Cheri Khurad the land in question is part of total land measuring 7 acre which was evacuee property within the lal lakir of the village Chapper Cheri. The land is ownership of Gram Panchayat as per Section 2(g) of the Punjab Village Common Lands (Regulation) Act 1961 and Section 2(e) of the Punajb Public Premisis and Land (Eviction and Rent Recovery) Act, 1973.
2. That the Village Chapper Cheri Khurd came into existence in the year 1950 and the Central Government has allotted the village land to the gallantry awardees of world War I and II. Thereafter some land of the village was sold by the Government in the form of residential plots.
3. That before auctioning the plots a plan was prepared and roads were provided between the rows of plots as shown in the site plan attached herewith as R-1. In this plan a Green Belt on either side of the plots auctioned has been provided.
4. That this Green Belt has been encroached upon by the residents and other persons from outside the village for the last about 35 years. One Harinder

Pal Singh filed as CWP No 11162 of 2012 in Hon'ble Punjab and Haryana High Court in which orders dated 21.8.2012 was passed. In this order the Hon'ble High Court had directed Block Development and Panchayat Officer, Kharar, District SAS Nagar to get the demarcation conducted and initiate action against the encroachers.

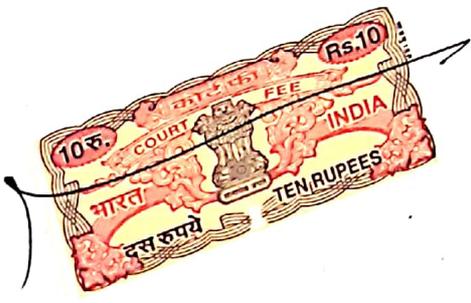
5. In presuance of the above orders eviction cases against 128 persons have been filed who had encroached by raising boundery walls and in some cases by constructiong houses. They have further sold these encroached areas through agreements.
6. That these cases are pending in the Court of Collector Panchayat Lands, SAS Nagar and the next date of hearing is 30.7.2019. Further, action would be taken as per the decision of the said court.

Since the undersigned has joined recently and the previous communications have not been seen by the undersigned. In view of the date of hearing today i.e. 16.07.2019, this interim report is submitted urgently, after gathering the facts from the District Development and Panchayat Officer, SAS Nagar. Therefore, it is humbly submitted that the above interim report may kindly be taken on record and about a weeks' time may kindly be granted for submitting the detailed report.

Respondent

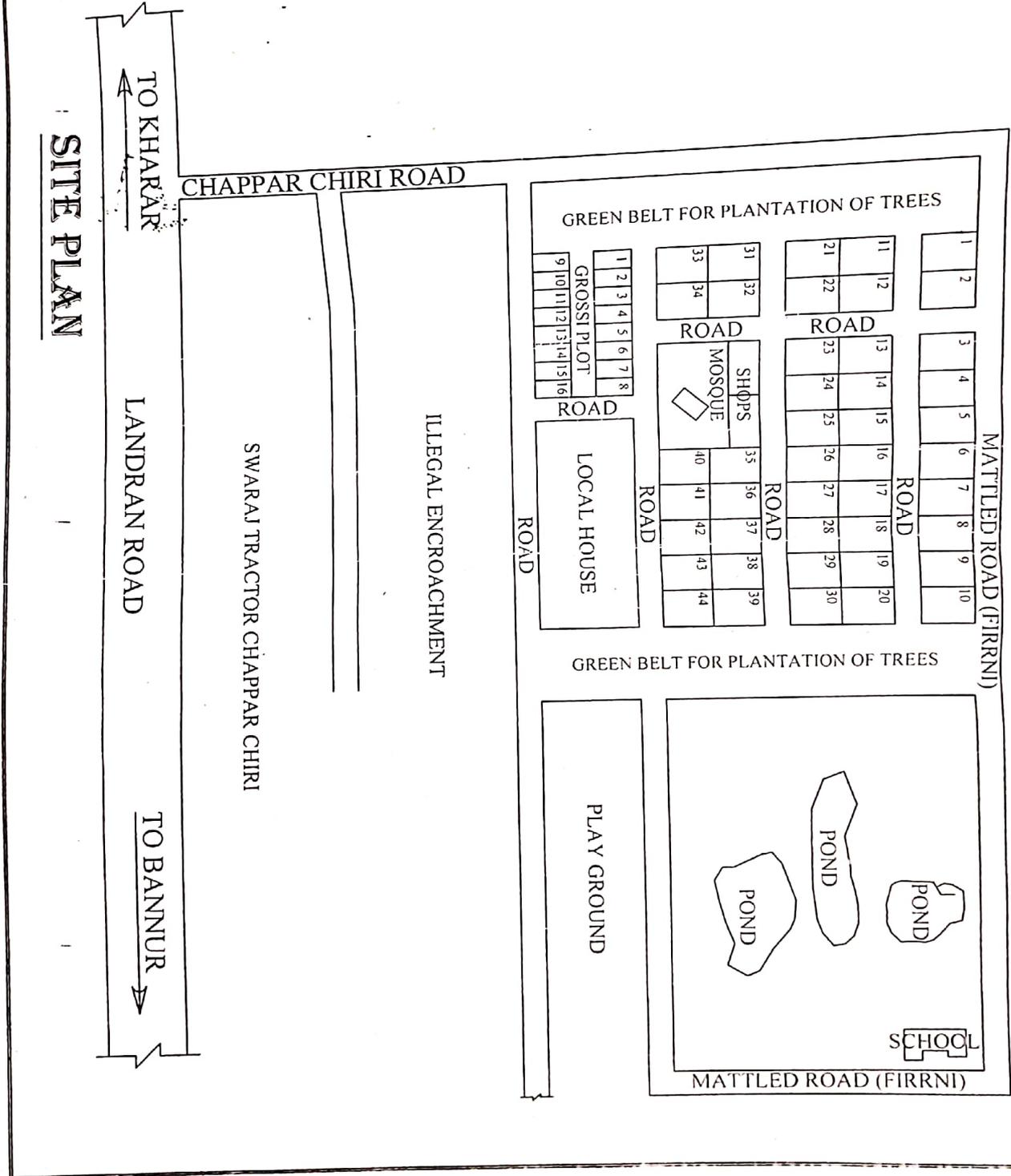


Deputy Commissioner,  
SAS Nagar.



# SITE PLAN VILLAGE CHAPPAR CHIRI KHURD

Amex lde  
R1



SITE PLAN